CORRIGENDUM

The Public Notice released on 20th August 19 on page no 5, It should be read as the **shop no.1 area admeasuring 438 sq.ft belongs to (the owner's) 1) Mr. Jagmohan Arora & 2) Mr. Kuljeet Arora, and the shop no 2 area admeasuring 552 sq.ft belongs to (the owner) Mr. Ishwar Fatnani** both shop's are located on the ground floor of the building known as "Mangal Bhavana Chs Ltd.," Plot No. 614/615, 14th Road, Khar (w), Mumbai - 400 0 52.
Rest all will remain the same

Sd/-
M.K.SHAIKH
Advocate High Court
Shop No 47,New Shopping Center,
Bandra (East), Mumbai 400051

PUBLIC NOTICE

NOTICE is hereby given that one of my client is desirous and intends to purchase Flat No.123 in "F" wing on 1st Floor of Versova Anjali Co-operative Housing Society Limited, Vaswani Marg, 7 Bunglows, Andheri (West),Mumbai-400061 from Mr. K.Sudhakar Shenoy, the present owner and occupant of the said Flat, alongwith all rights, title, and interest in 5 Equity Shares of Rs.50 each bearing distinctive Nos. 251 to 255 of the said Society.
All person/s having any claim or interest in the said flat or any part thereof by way of Sale, Gift, Lease, Inheritance, Exchange, Mortgage, Charge, Lien, Possession, Easement, Attachment or otherwise howsoever are hereby required to make the same known in writing and supported by documentary evidence to that effect to the undersigned at his office situated at A-604, Ajmera Pristine,Yogi Nagar, Eksar Road, Borivali (West),Mumbai-400091 within 7 days from the date hereof, failing which it will be presumed that no other person has any right, title or interest whatsoever in the said Flat, and any right, title or interest, not brought to the notice of the undersigned shall be considered as waived/ relinquished, and my client shall be free to enter into a Sale Deed of the said Flat without any further Notice.

Place: Mumbai for**THE LEGAL VISION**
DATE:19.08.2019 **(LALIT VERMA)**
Advocate

PUBLIC NOTICE

Public at large is hereby informed that I am investigating the title of the ownership in respect of Basement No.3, adm 750 square feet (built up area), in the building known as 'Sidharth Towers', being lying and situated on land bearing C T S No.309, 310, Tika No.2, at Village Chendani, Station Road, Thane (West). **The present owners, Mr Raju Agarwal & Mrs Uma Agarwal** have informed me that they have purchased the said Premises from Mr Bankebihari Agarwal. The owners have represented to me that they have misplaced the original agreement between the builder, M/s Sidharth Enterprise and Mr Bankebihari Agarwal.
If any person/s bank or financial institution has any claim, right, title or interest of any nature whatsoever in the above said premises, shall in writing raise their objections within 15 days from the date of this notice at A-70, Sri Guru Nanak CHS Ltd., Kopri Colony, Thane (East), otherwise such claim will be considered as waived and no claims shall be entertained thereafter and I shall grant the title certificate to the present owners.

Anil S Shamdasani
Advocate
Date: 21-08-2019 **Place:** Thane

सिंडिकेटबैंक SyndicateBank
Faithful. Friendly. भारत सरकार का उपक्रम A Govt. of India Undertaking

Regional Office Mumbai - 1 ,Maker Tower No: E, 2ND Floor, Cuff Parade, Colaba, Mumbai – 400 005, TEL Nos: 022 - 22186666, Fax – 022-22189950, Email: ro.mumbai@syndicatebank.co.in

Mega Yard Auction of Vehicles

Offers are invited from public for purchase of below mentioned vehicles proposed auctioned by Syndicate Bank Mumbai by way of 'Yard Auction'

Sr. No	Vehicle Make	Vehicle No	Sr. No.	Vehicle Make	Vehicle No.
1	Tata Indigo	MH02 ER 0677	27	Maruti Swift D'zire	MH01 CV 0064
2	Innova Crysta 2.4 V	MH04 HM 7269	28	Maruti Wagon R	MH01 CJ 6842
3	Maruti Swift Dzire	MH01 BT 8260	29	Maruti Wagon-R	MH01 CJ 6853
4	Maruti Swift Dzire	MH04 GD 5108	30	Maruti Ritz	MH01 BT 8761
5	Toyota Innova Crysta	MH04 HN 4774	31	Hyundai Xcent	MH01 CR 1757
6	Maruti Wagon-R	MH01 CR 3887	32	Hyundai Xcent	MH04 GD 6037
7	Tata Indigo	MH01 CR 6214	33	Maruti Wagon-R VXI	MH01 CJ 2872
8	Chevrolet Enjoy	MH01 BT 8126	34	Maruti Swift D'zire	MH01 BT 8444
9	Tata Indigo	MH47 Y 3226	35	Maruti Swift Dzire VDI	MH01 BT 8994
10	Maruti Swift Dzire	MH01 BT 8673	36	Maruti Wagon-R	MH01 BT 8838
11	Maruti Wagon-R	MH01 BT 5913	37	Maruti Swift Dzire LDI	MH01 BT 8791
12	Hyundai Xcent	MH01 CJ 5236	38	Maruti Swift D'zire	MH01 CJ 2871
13	Maruti Swift Dzire	MH02 CR 6330	39	Maruti Wagon-R LXI	MH01 CJ 6844
14	Maruti Ritz	MH43 J 0028	40	Hyundai Xccent	MH03 BC 5429
15	Maruti Swift D'zire	MH03 BC 5660	41	Maruti Ritz	MH01 BT 8762
16	Maruti Ritz	MH03 BC 9766	42	Honda Amaze	MH43 BG 1711
17	Tata Indigo	MH48 AY 2214	43	Maruti Swift D'zire	MH01 BT 6630
18	Tata Zest	MH01 CR 4389	44	Maruti Swift D'zire	MH48 F 2492
19	Maruti Wagon-R	MH01 CJ 6482	45	Hyundai Xcent	MH01 CR 3721
20	Hyundai Xcent	MH03 BC 6775	46	Tata Indigo -2017	MH01 CR 6652
21	Maruti Wagon-R	MH43 D 9667	47	Hyundai Xcent	MH01 CJ 0966
22	Hyundai Xcent	MH01 BT 9223	48	Tata Indica	MH01 CR 9324
23	Hyundai Xcent	MH01 BT 8810	49	Tata Indica	MH03 CP 5361
24	Maruti Wagon-R	MH01 BT 8135	50	Tata Manza	MH01 BT 4441
25	Maruti Swift Dzire	MH01 CJ 0595	51	Maruti Swift Dzire VDI	MH01 BT 9415
26	Tata Indica	Mh01 CV 0170	52	Maruti Wagon-R	Mh01 BT 7699

Terms of Yards Auction are as under:

1) Date of proposed yard auction is scheduled on 5th September 2019 for vehicle from Sr No 1 to 52 . (Timings during the day 11 AM to 06.00 PM) **(Contact No :- 9167301025/8208244460/9967291116)**
2) All Vehicles Fuel Type is 'Diesel /Petrol, Yellow Board & White Board and Proposed to be sold on 'as is Where is' basis.
3) EMD – Minimum Rs 20000/- per vehicle
4) Vehicles starting from Sr. No 1 to 52 are parked at Trinity Enterprises, Sr No 145-164-168, Hissa No: 1& 2, Behind Walton Hotel, Mumbai Ahmedabad Highway, Sasupada, Naigaon- Vasai, Dist Palghar, Pincode 401208.
5) Auction for each vehicle is done in front of respective vehicle where buyer can physically inspect the vehicle and give his/her best quote (Over and above the Minimum base price).
6) EMD of Minimum Rs 20,000/- for each successful bid (Incase same bidder is successful for more than one vehicle, he/she will have to deposit the EMD amount i.e. Rs 20,000/- for each additional successful bid immediately) and balance amount to the respective branch by NEFT/DD/CASH within 7 days.

Follows:- Balance of successful bid amount to be remitted within 7 working days failing which the EMD deposited stands forfeited.
Vehicles once approved, buyer cannot back out for whatever may be the reason.
Bank reserves rights to cancel or Postpone Yard auction without prior notice.

Place: Mumbai **Authorized officer**
Date: - 20.08.2019 **Syndicate Bank**

fincare Small Finance Bank

Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. **www.fincarebank.com**

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The Below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/their dues,we are constrained to conduct an auction of pledged gold items/articles as per below schedule.

Loan Account no	Name of the borrower	Auction Venue	Auction Date
18660000111304	TIRATH NARAYAN	Fincare Small Finance Bank Ltd. S.N.Plaza ,Nandu Sheth Ka Bagicha, Desbandu Ward, Railtoli, Shop No.5, Gondia MH-441614	26-Aug-19
18660000134060	GUNIRAM GENDLAL TEMBHARE		
18660000158765	MOTEEKUMAR PIRUMAL SWAMI		
18660000154772	BABASAHEB PANDURANG KASAR	Fincare Small Finance Bank Ltd Kopargaon Kasliwal Compound, Pahade Complex, Nr. Hdfc Bank OppBus Stand, Khandak Nala Kopargaon, Dist. Ahmednagar-423601	26-Aug-19
18660000174584	BAPURAV PRABHAKAR SINGAR		
18660000127824	KARUNA ASHOK TELANG	Fincare Small Finance Bank Ltd. House No 1914, Ward No 1, Wanadongri, Above Shree Ram Collection, Hingna Road, Wanadongri, Hingna, Mh-441110	27-Aug-19
18660000161678	TANAJI RAMBHAU SOMKUWAR	Fincare Small Finance Bank Ltd. Near Busstand Orange Plaza, A Wing Shop No.8,10, Katol, Dist. Nagpur Mh-441302	27-Aug-19
18660000170081	SUNIL SHANKAR BONDE		
18660000162447	MANIKRAO ANANDRAO TALE	Fincare Small Finance Bank Ltd. 1St Floor,Tulaji Towers,Near Lic Building,Nandura Road, At & Post-khamgaon,Dist-buldhana Mh, Pin-444303	28-Aug-19
18660000173096	RAJESH KISANRAO DESHAMUKH		
18660000184475	KANTA MAHADEV KATONE		
18660000149422	SHRIGANESH DEVARAV MAPARI	Fincare Small Finance Bank Ltd. Shop No.34, Patani Commercial Complex, Besides Dena Bank, Washim - 444505	28-Aug-19
18660000160630	SHREYAS DEEPAK UKALKAR		
18660000161308	SHREYAS DEEPAK UKALKAR		
18660000182248	SWAPNIL SUBHASH UKALKAR		
18660000119519	MANISHA RAVINDRA POTHARE	Fincare Small Finance Bank Ltd. 45-B, 1St Floor, Above Icici Bank Balaji Purama, Luvkush Nagar Manewada Ring Road Nagpur-440024	29-Aug-19
18660000129380	JYOTI ASHOK TUMANE		
18660000122083	SURAJ RAMESH DAHEKAR		
18660000153754	EKTA RAJENDRA WANKHEDE		

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Gillette India Limited

CIN: L28931MH1984PLC267130
Regd. Office : P&G Plaza, Cardinal Gracias Road, Chakala, Andheri (E), Mumbai 400 099
Tel: (91-22) 2826 6000; Fax: (91-22) 2826 7337
Email ID: investorgil.im@pg.com; www.pg.com/en_IN

NOTICE is hereby given that following share certificates issued by the Company are stated to be lost / misplaced and the registered holders thereof have applied to the Company for issue of duplicate share certificates.

Folio No.	Name of the Shareholder	Share Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of shares
21409	Musadik Majid Chamadia	5266	525871	525970	100

The public is hereby warned against purchasing or dealing in any way with the above share certificates. Any person(s) who has/have any claim(s) with the Company in respect of the said share certificates should lodge such claims at its registered office at the address given above within 15 days of the publication of this notice after which no claim will be entertained and the Company will proceed to issue duplicate share certificates.

For **Gillette India Limited**
Ghanashyam Hegde
Company Secretary

Place : Mumbai
Date : August 20, 2019

DEUTSCHE BANK AG

POSSESSION NOTICE **(Appendix IV [Rule 8 (1)])**

Whereas, the undersigned being the authorized officer of the Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05th June 2018 calling upon the borrower **M/s. Indsur Global Limited** ("Borrower"), **Shri. Suresh Mal Lodha** ("Borrower"), **Shri. Amit Suresh Lodha** ("Co-Borrower"), **Mrs. Indu Lodha** ("Co-Borrower"), to repay the outstanding amount as mentioned in the notice being **Rs. 6,84,57,440.68/-. (Rupees Six Crore Eighty Four Lac Fifty Seven Thousand Four Hundred Forty and Paise Sixty Eight Only)** within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said act read with rule 9 of the said act on this 16th day of August of the year 2019.
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of **Rs. 6,84,57,440.68/- and interest thereon.**

Description of the Immovable Property **:**

All that part and parcel of the property consisting of **Flat No 3101, 31st Floor, Building No1, RNA Mirage, admeasuring 1901 Sq. Ft. Or thereabouts, situated at S K Ahir Marg, Near T V Industrial Estate, Worli, Mumbai 400018.**

Date : 21.08.2019 **Sd/-**
Place : Mumbai **D. V. Satelkar**
Authorised Officer, Deutsche Bank A.G.

Speed... Reliablity... Value Performance

COMPUAGE INFOCOM LIMITED
CIN: L99999MH1999PLC135914
Regd. Office: D-601/602 & G-601/602, Lotus Corporate Park, Graham Firth Steel Compound, Western Express Highway, Goregaon (East), Mumbai – 400063.
Tel No: 022-67114444 | Fax No: 022-67114445
E-mail: investors.relations@compuageindia.com,
Website: www.compuageindia.com

CORRIGENDUM FOR THE 20TH ANNUAL REPORT

W.r.t. 20th Annual Report, for point. no. 18.b.ii on pg.44, shares of the allottees mentioned hereunder for commencement of lock-in be read as:

Name of the Allottee	No. of Equity Shares allotted
Ajay H Mehta	180000
Ajay Harkishandas Mehta J T. Manisha Mehta	190370
Khadija Jagmagia	370370
Aahad Jagmagia	92592

For Compauge Infocom Limited
Date : 20.08.2019 **Sd/-**
Place : Mumbai **Company Secretary**

CENTRAL RAILWAY

ADVERTISEMENT RIGHTS THROUGH EXTERNAL MEDIA

Tender Notice No. BB.C.465.CP. TDR.VW.Rajdhani & Tejas.2019. On behalf of President of India, Senior Divisional Commercial Manager, Mumbai Division, Central Railway invites e-Tenders for allotment of Advertisement rights through external media (Exterior Vinyl Wrapping) at desginated places in Rajdhani & Tejas express trains originating from mumbai division for a period of five years. **Name of Work** : ADVERTISEMENT RIGHTS THROUGH EXTERNAL MEDIA (EXTERIOR VINYL WRAPPING) AT DESGINATED PLACES IN RAJDHANI & TEJAS EXPRESS TRAINS ORIGINATING FROM MUMBAI DIVISION FOR A PERIOD OF FIVE YEARS. Estimated **Earning Potential** : ₹ 64,33,840/- p.a. **Earnest Money** : ₹ 6,83,300/- (Rupees Six Lakh Eighty Three Thousand Three Hundred only. **Cost of Tender Document (Non-Refundable)** : ₹ 3000/- (Rupees Three Thousand only). **Period of contract** : 05 years. **Last Date & Time of submission of Tender** : Up to 11.00 hrs on 18.09.2019. Payments of Earnest Money Deposits (EMD) and Cost of Tender document (CTD) in respect of e-tender shall be accepted through net banking or payment gateway only. Offer shall be summarily rejected if any other mode adopted for submission of Earnest Money Deposit or Cost of Tender Document. Further Addendum / corrigendum, time extension, clarification etc. if any, in connection with the subject tender, will only be uploaded in the website. Bidders should regularly visit the website to keep themselves updated. Railway reserves the right to accept the work in full or part or reject the tender in full or part without assigning any reasons. Conditional offers will summarily be rejected. 527

All India Passenger Helpline 138

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE SHAREHOLDERS OF

MANVIJAY DEVELOPMENT COMPANY LIMITED

(CIN: L45208MH1982PLC264042)
Regd. Office: Office No. 701, 7th Floor, Platinum Arcade, J.S.S. Road, Girgaum, Charni Road, Mumbai-400 004
Tel. No.: +91 22 2673 5290; E-Mail ID: manvijaydcl@manvijay.com; Website: www.manvijay.com

This advertisement is issued by Mark Corporate Advisors Private Limited **("Manager to the Offer")** for and on behalf of Mr. Yatin Sanjay Gupte **("Acquirer 1")** and Wardwizard Solutions India Private Limited **("Acquirer 2")**, (collectively being, the **"Acquirers"**) pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **["SEBI (SAST) Regulations, 2011"/"Regulations"]**, in respect of the Open Offer to acquire upto16,84,800 Equity Shares of ₹10.00 each of **Manvijay Development Company Limited ("MDCL"/"Target Company")** representing 26.00% of the Equity Share Capital/Voting Capital of the Target Company. The Detailed Public Statement **("DPS")** with respect to the Offer was published onJune 27, 2019 (Thursday) in the following newspapers:

Publication	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Mumbai Lakshadeep	Marathi	Mumbai Edition

1) The Committee of Independent Directors **("IDC")** of the Target Company has issued recommendation (relevant extract) on the Offer, which was published on August 20, 2019 (Tuesday) in the above mentioned newspapers and the same are as under:

Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable.
Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement **("PA")** dated June 20, 2019 in connection with the Offer issued on behalf of the Acquirers (b) The Detailed Public Statement **("DPS")** which was published on June 27, 2019 and (c) The Letter of Offer **("LoF")** dated August 07, 2019. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹10.00 (Rupees Ten only) per Equity Share offered by the Acquirers (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified.

2) There was no Competitive Bid.
3) Skyline Financial Services Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the shareholders of the Target Company whose names appear as on the Identified Date i.e. August 06, 2019 (Tuesday) have been dispatched on August 14, 2019 (Wednesday). However, accidental omission to dispatch or non-receipt of this LoF to or by any eligible shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
4) A copy of the LoF is also available on the website of SEBI.
5) The Letter of Offer had been dispatched through electronic mode to the Shareholders holding Equity Shares in Demat Mode on their registered e-mail id and in physical mode in accordance with the provisions of the Companies Act, 2013. Further, on receipt of request from any Shareholder to receive a copy of the Letter of Offer in physical form, the same will be provided.
6) In the event, Selling Broker of the Public Shareholder is not registered with BSE then such Shareholder can approach the Buying Broker viz. Sparkle Securities Solutions Private Limited to tender his/her Equity Shares under the Offer.
7) Based on the information available, neither the Acquirers nor Promoters/Directors of Acquirer 2 have been declared as a fugitive economic offender under section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulation 2(1) (ja) of Regulations.
8) Acquirer 2 does not have any contingent liability as on March 31, 2019.
9) As on date, the Target Company is fully compliant with the listing requirements and there has not been any penal/punitive action taken by the Stock Exchange(s). Further, there are no non-listing of Equity Shares on any of the Stock Exchange(s).
10) The Final Observation Letter from SEBI was received on August 02, 2019 and the Observations have been duly incorporated in the Letter of Offer.
11) **For Equity Shares held in dematerialized form:** The Seller Member would be required to transfer the number of Equity Shares by using the settlement number and the procedure prescribed by the Clearing Corporation of India Ltd. (Clearing Corporation) for the transfer of Equity Shares to the Special Account of the Clearing Corporation before placing the bid/order and the same shall be validated at the time of order entry. The details of the Special Account of Clearing Corporation shall be informed in the issue opening circular issued by BSE/Clearing Corporation.
PLEASE NOTE THAT NO SHARES WILL BE ACCEPTED IN PHYSICAL MODE PURSUANT TO PR NO.: 51/2018 DATED DECEMBER 03, 2018 ISSUED BY SEBI WHEREIN REQUESTS FOR EFFECTING TRANSFER OF SECURITIES SHALL NOT BE PROCESSED AFTER MARCH 31, 2019 UNLESS THE SECURITIES ARE HELD IN THE DEMATERIALIZED FORM WITH A DEPOSITORY.
12) **Schedule of Activities:**
The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF at all the relevant places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Nature of Activity	Original Schedule Date	Original Schedule Day	Revised Schedule Date	Revised Schedule Day
Date of the PA	June 20, 2019	Thursday	June 20, 2019	Thursday
Date of publishing the Detailed Public Statement	June 27, 2019	Thursday	June 27, 2019	Thursday
Last date for filing of Draft Letter of Offer with with SEBI	July 04, 2019	Thursday	July 04, 2019	Thursday
Last date of a competing offer	July 19, 2019	Friday	July 19, 2019	Friday
Latest date by which SEBI's observations will be received	July 26, 2019	Friday	August 02, 2019	Friday
Identified Date*	July 30, 2019	Tuesday	August 06, 2019	Tuesday
Last date by which the Letter of Offer will be dispatched to the Shareholders (*except the Acquirers and the Sellers*) as on the identified date	August 06, 2019	Tuesday	August 14, 2019	Wednesday
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	August 08, 2019	Thursday	August 20, 2019	Tuesday
Last Date for revising the Offer Price/number of shares	August 13, 2019	Tuesday	August 21, 2019	Wednesday
Date of Public Announcement for Opening the Offer	August 13, 2019	Tuesday	August 21, 2019	Wednesday
Date of Commencement of the Tendering Period **("Offer Opening date")**	August 14, 2019	Wednesday	August 22, 2019	Thursday
Date of Closing of the Tendering Period **("Offer Closing date")**	August 28, 2019	Wednesday	September 05, 2019	Thursday
Last date for communicating Rejection/ acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to Demat account	September 13, 2019	Friday	September 20, 2019	Friday

* *Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the Shareholders (registered or unregistered) of the Target Company (except the Acquirer and the Selling Shareholder) are eligible to participate in this Offer any time during the tendering period of the Offer.*

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the PA, DPS and the Letter of Offer. This advertisement will be available on the website of SEBI i.e. www.sebi.gov.in.

Issued by the Manager to the Offer for and on behalf of the Acquirers:

MARK

Mark Corporate Advisors Private Limited
CIN: U67190MH2008PTC181996
404/1, The Summit Business Bay,
Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East),
Mumbai- 400 057
Tel. No.: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
E-Mail ID: openoffer@markcorporateadvisors.com
SEBI Registration No.: INM000012128

For Wardwizard Solutions India Private Limited
Sd/-
Yatin Sanjay Gupte
Director
("Acquirer 2")

Acquirers
Sd/-
Yatin Sanjay Gupte
("Acquirer 1")

Place: Mumbai
Date: August 21, 2019

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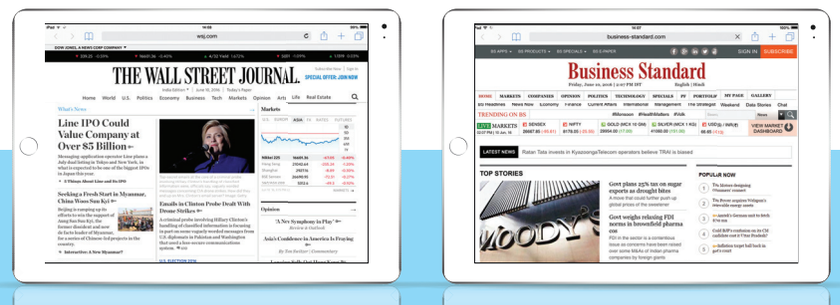

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Editor : Shyamal Majumdar

RNI NO: 66308/1996

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E-mail: subs_bs@bsmail.in
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